

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - Court No. III

SERVICE TAX APPEAL NO. 52148 OF 2016

(Arising out of Order-in-Original No. 24/PC/ST/BPL-ST/2016 dated 29.03.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Bhopal)

**MP Housing and Infrastructure
Development Board**

Division-IV, E-5, Arera Collony, Bhopal

..... Appellant

Versus

**Principal Commissioner, Customs, Central
Excise and Service Tax, Bhopal**

48, Administrative Area, Arera Hills,
Bhopal

..... Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorised Representative for the Department

CORAM:

HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Date of Hearing: 27/04/2022

ORDER

Appeal is dismissed as withdrawn. For order, see order of
date in Service Tax Appeal No. 52139 of 2016.

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**

**(AJAY SHARMA)
MEMBER (JUDICIAL)**